



भारतीय दूरसंचार विनियामक प्राधिकरण
TELECOM REGULATORY AUTHORITY OF INDIA
भारत सरकार /Government of India



DIRECTION

Dated the 18th August, 2017

Subject: Direction to submit monthly report on wireless subscriber base as per methodology prescribed by the Department of Telecommunications.

No.106-1/2017-NSL-II - Whereas the Telecom Regulatory Authority of India [hereinafter referred to as the Authority], established under sub-section (1) of section 3 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997) (hereinafter referred to as TRAI Act, 1997), has been entrusted with discharge of certain functions, *inter alia*, to ensure compliance of terms and conditions of license; regulate the telecommunication services; protect the interests of service providers and consumers of the telecom sector;

2. And whereas Department of Telecommunications (hereinafter referred to as DoT) had, in order to have a uniform subscriber base reporting, vide its letter No.842-582/2005-VAS/12 dated 29th August, 2005, as amended vide letter dated 7th September, 2005, issued instructions to all licensees prescribing new methodology for reporting the subscriber base;


3. And whereas the Authority noticed that some of the Telecom Service Providers (hereinafter referred to as TSPs) are not strictly following the afore-mentioned methodology prescribed by DoT for reporting of subscriber base;

4. And whereas the Authority, vide its letter No.116-1/2016-NSL-II dated 8th September, 2016 and subsequent reminders dated 21st November, 2016 & 13th January, 2017, asked the TSPs to provide details regarding methodology adopted by them for reporting of subscriber base;

5. And whereas from the replies received from TSPs, the Authority observed that some of TSPs are not strictly following the methodology prescribed by DoT, as the subscribers who remained inactive, i.e., who did not use the network and no revenue was generated, were being subtracted from the total subscriber base for the month;

6. And whereas though these subscribers may not have used the network, they may have positive talk-time balance and/or validity and exclusion of such subscribers is not in compliance with the methodology prescribed by DoT and non-reporting of such subscribers gives an incorrect picture of number of subscribers with TSPs and in overall telecom sector;

7. Now, therefore, the Authority in exercise of the powers conferred upon it under section 13, read with sub-clause (i) and (v) of clause (b) of sub-section (1) of section (11), of TRAI Act, 1997, directs all TSPs to strictly adhere to the methodology prescribed by DoT vide its letter dated 29th August 2005, as amended, in computing and reporting the wireless subscriber base and also furnish a certificate, within ten days of issue of this direction, that the report of wireless subscribers for the month of August, 2017 is strictly as per the methodology prescribed by DoT.


18.8.2017
(S.T. Abbas)

Advisor (Network, Spectrum and Licensing)

To,

All Wireless Access Service Providers.